Central Administrative Tribunal Principal Bench: New Delhi

C.P. No.202/99 In O.A. No. 1134/97



New Delhi this the 15th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mrs. Shanta Shastry, Member (A)

J.L. Bindra S/o Shri Rattan Singh Bindra R/o GH-8/112, Paschim Vihar, New Delhi.

...Petitioner

(By Advocate: Shri S.M. Rattan Paul)

Versus

Shri S.C. Vasudeva, Chief Engineer NDZ-II, Central Public Works Department, Nirman Bhawan, New Delhi.

...Respondents

(By Advocate: Shri Gajendra Giri)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the petitioner and the respondents.

The C.P. arises out of the order dated 1134/97 wherein the 8.10.98 passed in OA No. appellate order under challenge in the OA was quashed and the appellate authority was directed to pass a speaking order, discussing each of the grounds taken rules accordance with the therein in instructions. It is now complained by the applicant been passed by the has an order that though appellate authority the main ground taken the applicant in the OA was not considered at Learned counsel for applicant, therefore, submits that the respondents had deliberately violated the



affidavit it is, however, averred that the appellate authority has discussed all the grounds taken by the applicant in the OA.

- 3. We find that the Appellate Authority while disposing of the appeal modified the order of the Disciplinary Authority ordering reduction of pay by one increment in the pay scale of the applicant cumulative effect w.e.f. 1.11.95. The with contention of the learned counsel that the question raised in the OA, viz; that the applicant having already been charge-sheeted by the memo dated 14.8.87 and awarded punishment, the respondents again have now issued the present charge-sheet dated 13.2.91 and are seeking to re-open the enquiry that has already been concluded, has not been considered by the Appellate Authority.
- have carefully We We do not agree. the order passed by the Appellate Authority and the Appellate Authority in paragraph-8 with this question. dealt clearly circumstances, the contention of the learned counsel accepted. C.P. applicant cannot be No costs. It is, however, therefore, dismissed. open to the petitioner to file a fresh OA if he aggrieved by the order of the Appellate Authority dated 30.8.99.

haugh ((Mrs. Shanta Shastry) Member (A)

(V. Rajagopala Reddy) Vice-Chairman (J)

cc.